

MR. SPEAKER : Nothing will go on record.

(Interruptions)**

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under the Agricultural and Processed Food Products Export Cess Act and Import and Export (Control) Act and Audit Report and Annual Accounts of Rubber Board, Kottayam for 1985-86

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : I beg to lay on the Table :

- (1) A copy of Notification No. S.O. 914 (E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1986 appointing the 15th December, 1986 as the date on which the provisions of Agricultural and Processed Food Products Export Cess Act, 1985 shall come into force issued under sub-section (3) of section 1 of the said act.

[Placed in Library. See No. LT-3955/87.]

- (2) A copy of Notification No. S.O. 915 (E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1986 specifying 0.5 per cent *ad valorem* as the rate of duty of customs which will be levied and collected as cess on export of all scheduled products with immediate effect issued under sub-section (1) of section 3 of the Agricultural and Processed Food Products Export Cess Act, 1985.

[Placed in Library. See No. LT-3956/87.]

- (3) A copy each of the following Notifications (Hindi and English versions) issue under section 3 of the Imports and Exports (Control) Act, 1947 :

- (i) S.O. 612 (E) published in Gazette of India dated the 1st September, 1986 making certain amendments in the open General Licence No. 15/86 dated the 1st April, 1986.

[Placed in Library. See No LT-3957/87.]

- (ii) S.O. 656 (E) published in Gazette of India dated the 4th September, 1986 giving general permission till further orders to import into the Domestic Tariff Area 'rejects' manufactured by the units located in the Free Trade Zones and Export Processing Zones subjects to the conditions mentioned in the notification.

[Placed in Library. See No. LT-3958/87.]

- (iii) S.O. 691 (E) published in Gazette of India dated the 26th September, 1986 making certain amendments in the Open General Licence No. 15/86 dated the 1st April, 1986.

[Placed in Library. See No. LT-3959/87.]

- (iv) S.O. 872 (E) published in Gazette of India dated the 28th November, 1986 making certain amendments in the Open General Licence No. 13/86 dated the 1st April, 1986.

[Placed in Library. See No. LT-3960/87.]

- (v) S.O. 91 (E) published in Gazette of India dated the 19th February, 1987 making certain amendments in the Open General Licence No. 16/86 dated the 1st April, 1986.

[Placed in Library See. No. LT-3961/87.]

**Not recorded.

- (vi) S.O 157 (E) published in Gazette of India dated the 2nd March, 1987, making certain amendments in the Open General Licence No. 1/86 dated the 1st April, 1986.

[Placed in Library See No. LT-3962/87]

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1985-86 together with Audit Report thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-3963/87]

Review and Annual Report etc. of the National Handloom Development Corporation Ltd. Lucknow for 1985-86

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1985-86.
- (2) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3964/87.]

Notification under Cantonments Act and National Cadet Corps Act

THE MINISTER OF DEFENCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 284 of the Cantonments Act, 1924 :

- (i) The Khas Yol Cantonment (Water Supply) Bye-laws, 1986 published in Notification No. S.R.O. KY/A/16-A in Gazette of India dated the 29th November, 1986.

[Placed in Library. See No. LT-3965/87.]

- (ii) The Secunderabad Cantonment (Lay out of Streets and Regulation and Prohibition of Erection of Buildings) Amendment Byelaws; 1985 published in Notification No. S.R.O. 1 in Gazette of India dated the 13th September, 1986

[Placed in Library. See No. LT-3966/87.]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.

[Placed in Library. See Nos. LT-3965 and 3966/87.]

- (3) A copy of the National Cadet Corps (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 33 in Gazette of India dated the 14th February, 1987 under sub-section (3) of section 13 of the National Cadet Corps Act, 1948

[Placed in Library. See No. LT-3967/87]

Notification under Income Tax Act and the Customs Act

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : I beg to lay on the Table :

- (1) A copy of the Income-tax (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 166 (E) in Gazette of India dated the 9th

March, 1987 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-3968/87.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the customs Act, 1962 :

- (i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1987 published in Notification No. G.S.R. 272(E) in Gazette of India dated the 4th March, 1987.
- (ii) S. O. 163(E) published in Gazette of India dated the 5th March, 1987 containing Corrigendum to certain notifications mentioned in the said notification.

[Placed in Library. See No. LT-3969/87.]

Notification under Central Reserve Police Force Act

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 18 of the Central Reserve Police Force Act, 1949 :

- 1) The Central Reserve Police Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 1006 in Gazette of India dated the 22nd November, 1986.
- (2) The Central Reserve Police Force (First Amendment) Rules, 1986 published in Notification No. G.S.R. 1056 in Gazette of India dated the 13th December, 1986.

[Placed in Library. See No. LT-3970/87.]

Notification under Export (Quality Control and Inspection) Act

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :

- (1) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1986 published in Notification No. S.O. 905(E) in Gazette of India dated the 10th December, 1986.

[Placed in Library. See No. LT-3971/87.]

- (2) The Export of Gum Karaya (Inspection) Rules, 1986 published in Notification No. S.O. 4136 in Gazette of India dated the 13th December, 1986.

[Placed in Library. See No. LT-3972/87.]

- (3) The Export of Cycle Tyres and Cycle Tubes (Quality Control and Inspection) Rules, 1987 published in Notification No. S.O. 142 in Gazette of India dated the 17th January, 1987.

[Placed in Library. See No. LT-3973/87.]

**Report of C.A.G. of India for 1985—
Union Government (Commercial)—
Part I—Bharat Earthmovers Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)—Party—Bharat Earthmovers Limited under article 151(1) of the Constitution.

[Placed in Library. See No. LT-3974/87.]

Annual Reports of Handloom Export Promotion Council, Madras for 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86 and Review on the working of the Handloom Export Promotion Council, Madras for these years etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM

NIWAS MIRDHA) : I beg to lay on the Table :

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1981-82 along with Audited Accounts.

[Placed in Library. See No. LT-3975/87.]

- (ii) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1982-83 along with Audited Accounts.

[Placed in Library. See No. LT-3976/87.]

- (iii) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT-3977/87.]

- (iv) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1984-85 along with Audited Accounts.

[Placed in Library See No. LT-3978/87.]

- (v) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1985-86 along with Audited Accounts.

[Placed in Library. See No. LT-3979/87.]

- (b) A copy of the Review (Hindi and English versions) by the Government on the working

of the Handloom Expert Promotion Council, Madras, for the years 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86.

[Placed in Library. See No. LT-3980/87.]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3981/87.]

[English]

(Interruptions)

MR. SPEAKER : I have given my ruling. There are other ways to do it.

(Interruptions)

MR. SPEAKER : There is no business before the House. You come to me. I will tell you.

(Interruptions)

MR. SPEAKER : I have seen the precedents. There is no point of order. I don't differentiate; all are Members here.

(Interruptions)

MR. SPEAKER : There is no point of order. There is no basis for raising a point of order.

(Interruptions)

MR. SPEAKER : I have read the rules carefully. I have read them for 8 years.

(Interruptions)

MR. SPEAKER : I have given my ruling and that stands.

(Interruptions)